

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

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No. OA 350/01117/2015

Date of order : 28.9.2015

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Mr. R.Bandyopadhyay, Administrative Member

KANIKA BANERJEE (CHATTERJEE)

VS

UNION OF INDIA & ORS.

For the applicant : Mr.S.Barman, counsel

For the respondents: Mr.M.K.Bandyopadhyay, counsel

O R D E R (ORAL)

Ms.Bidisha Banerjee, J.M.

Heard the Id. Counsels for the parties.

2. The applicant has claimed for payments of all benefits and dues including pension, Provident fund etc. as a widow of the deceased Haran Chandra Banerjee. She has impleaded one Namita Banerjee as respondent No.7. It is noticed that a Demand of Justice has been preferred on 2.2.15 before the General Manager, Eastern Railway, Sealdah and the same is pending consideration before the said authority.

3. In such view of the matter, not asking for a reply and without expressing any opinion on the merits of the matter, the OA is disposed of with a direction upon the respondent No.2 to consider the claim of the applicant in accordance with law and pass a reasoned and speaking order within two months from the date of communication of this order. The respondents shall consider the prayer of the applicant as well as the respondent No.7 within the said period. In case nothing stands in the way appropriate benefits be released to the applicant within one month thereafter.

4. The OA is accordingly disposed of. No order is passed as to costs.

(R.BANDYOPADHYAY)
MEMBER (A)

(BIDISHA BANERJEE)
MEMBER (J)

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